

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. **34/AM13**
SCHEDULED TO BE HELD ON 21.11.2012
(HELD ON 05.12.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **34/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' **scheduled to be held on 21.11.2012 (held on 05.12.2012)** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri Krishan Kumar, Deputy DGFT and Convener
- 4) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **33/AM13 held on 12.11.2012.**

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-168	CHIRAG PACK (INDIA) PVT. LTD.	HQ F. No. 01/87/050/00201/AM12/DES-VII	Status:
NC No.: 34/AM13 Dated: 05.12.2012	Adv. Lic. No. 0310642777 dated 18.07.2011	RLA F. No. 03/94/040/00333/AM12	Deferred

Request: Amendment in the description and enhancement in the quantity of Import

Item No. 5.

Decision: A D/L No. 46011/96/2011-PC.II dated 28.05.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 05.07.2012 giving 15 days time for submission of information. In response to above D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.07.2012. This was followed by Reminder to D/o C&PC on 12.10.2012. Comments of D/o C&PC are still awaited. Hence, the Committee decided to issue another Reminder to D/o C&PC for furnishing comments expeditiously.

Deferred for three weeks.

Case No. A-169	PROPACK INDUSTRIES (PROP. KUNAL LASTICS PVT. LTD.)	HQ F. No. 01/87/050/00229/AM12/DES-VII	Status:
NC No.: 34/AM13 Dated: 05.12.2012	Adv. Lic. No. 0310655415 dated 22.09.2011	RLA F. No. 03/95/040/00331/AM12	Approved

Request: Review of NC's decision taken in Meeting No. 35/AM12 held on 07.12.2011.

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/65/2006-PC.II dated 05.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene White Opaque Printed Bags (containing 70% LLDPE, 22% LDPE, 8% MPE, 1% PE, 1% PP)	1 kg	1. LLDPE Granules	0.735 kg
		2. LDPE Granules	0.231 kg

LDPE and 8% White Master Batch) Laundry Bags for Hotel in various sizes	3. White Master Batch (containing 70% Titanium Dioxide and 30% LDPE)	0.084 kg
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Case No. A-170	POLOLIGHT INDUSTRIES LTD.	HQ F. No. 01/87/050/00314/AM12/DES-VII	Status: Approved
NC No.: 34/AM13 Dated: 05.12.2012	Adv. Lic. No. 0310669693 dated 09.12.2011	RLA F. No. 03/95/040/00684/AM12	

Request: Fixation of adhoc norms for the export product “Foam Sheet”

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/09/2012-PC.II dated 05.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
LDPE Foam Sheets	1 kg	1. LDPE Granules	0.6264 kg
		2. AZODI CARBON AMIDE	0.0420 kg

Case No. A-171	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Deferred
NC No.: 34/AM13 Dated: 05.12.2012	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: Fixation of adhoc norms for the export product “Extruction Coated Thermal BOPP Film”

Decision: A copy of Representation of firm has been forwarded to D/o C&PC on 12.10.2012. Comments of D/o C&PC are

awaited.

Deferred for two weeks.

Case No. A-172	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/01079/AM05/DES-VII	Status: Deferred
NC No.: 34/AM13 Dated: 05.12.2012	Adv. Lic. No. 0710029970 dated 07.06.2004	RLA F. No. 07/24/040/00135/AM05	

Request: Fixation of adhoc norms for the export product “Coloured PP FIBC
Glued with Scotch” against advance authorization No. 0710029970 dated 07.06.2004

Decision: A copy of Representation of firm alongwith 4.7 received from RLA, Mumbai have been forwarded to D/o C&PC on 12.11.2012. Comments of D/o C&PC are awaited.

Deferred for two weeks.

ONLINE CASES

1	Case No.:1/31/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00236/AM12/	RLA File :03/94/040/00447/AM12/	Lic.No/Date:0310653243 13.09.2011	Defer Date:12.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of			

D/o C&PC are awaited.

Case No.:16/43/87-ALC1/2011	Party Name:K.K. NAG LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
HQ File :01/87/050/00344/AM12/	RLA File :07/24/040/00332/AM12/	Lic.No/Date:0710084276 29.11.2011	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39231090	63/0- EXPANDED POLYETHYLENE PRODUCTS 39231090	47300.000	K.G	42064000.00	854091.00 US Dollars
				Total	42,064,000.00	854,091.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	39019090	EXPANDED POLYETHYLENE BEADS 39019090	50611.000	K.G	14,894,529.00	297,593.00 US Dollars	0.00	Value & Qty
				Total	14,894,529.00	297,593.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/09/2012-PC.II dated 05.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Expanded Polyethylene Products	1 kg	Expanded Polyethylene Beads	1.07 kg

3	Case No.:9/45/87-ALC1/2011	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00360/AM12/	RLA File :03/94/040/00848/AM12/	Lic.No/Date:0310673279 28.12.2011	Defer Date:12.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

4	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:12.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 30.10.2012. Comments of D/o C&PC are awaited.			

	Case No.:10/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
	HQ File :01/87/050/00018/AM13/	RLA File :11/24/040/00008/AM11/	Lic.No/Date:1110026939 19.03.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

FOB/FOR (in Currency of

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	Realisation (in currency of realisation)
1	39075000	62/0- POLY URETHENE ALKYD RESIN - 3151 (60%)	38000.000	K.G	3838000.00	85478.84 US Dollars
				Total	3,838,000.00	85,478.84

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231119	Soya fatty acid	13767.400	K.G	715,904.80	15,944.43 US Dollars	0.00	Value & Qty
2	29173500	Phthalic Anhydride	2401.600	K.G	156,104.00	3,476.70 US Dollars	0.00	Value & Qty
3	29054290	PENTAERYTHRITOL	4617.000	K.G	341,658.00	7,609.31 US Dollars	0.00	Value & Qty
4	29024100	Mix Xylene	98.800	K.G	4,643.60	103.42 US Dollars	0.00	Value & Qty
5	28111920	Hypophosphorus Acid	19.000	K.G	2,755.00	61.36 US Dollars	0.00	Value & Qty
6	27101990	SOLVENT OIL { (a) White Spirit (b) OCS CUT (c) MINERAL TURPENTINE OIL (d) SLOP OIL	15359.600	K.G	594,416.52	13,238.68 US Dollars	0.00	Value & Qty
7	29291020	Toluene Di Isocyanate	3636.600	K.G	581,856.00	12,958.93 US Dollars	0.00	Value & Qty
8	38123090	Dibutyltin Dilaurate	3.800	K.G	2,679.00	59.67 US Dollars	0.00	Value & Qty
				Total	2,400,016.92	53,452.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2012-PC.II dated 19.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Alkyd	1 kg	1. Soya Fatty Acid	0.3620 kg

Resin – 3151 (60%)	2. Phthalic Anhydride	0.0630 kg
	3. Pentaerythritol	0.1215 kg
	4. Mix – Xylene	0.0026 kg
	5. Solvent Oil (Mineral Turpentine Oil / Slop Oil)	0.4040 kg
	6. Toluene Di Isocynate	0.0957 kg
	7. Dibutyltin Dilaurate	0.0001 kg

Case No.:11/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
HQ File :01/87/050/00019/AM13/	RLA File :11/24/040/00076/AM11/	Lic.No/Date:1110026940 19.03.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39075000	62/0- POLY URETHENE ALKYD RESIN - 3151 (60%)	36860.000	K.G	3241556.00	70931.20 US Dollars		
				Total	3,241,556.00	70,931.20		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	38231119	Soya fatty acid	13354.380	K.G	674,396.00	14,757.03 US Dollars	0.00	Value & Qty

2	29173500	Phthalic Anhydride	2329.550	K.G	174,716.00	3,823.12 US Dollars	0.00	Value & Qty
3	29054290	PENTAERYTHRITOL	4478.490	K.G	398,586.00	8,721.79 US Dollars	0.00	Value & Qty
4	29024100	Mix Xylene	95.840	K.G	4,792.00	104.85 US Dollars	0.00	Value & Qty
5	28111920	Hypophosphorus Acid	18.430	K.G	2,672.00	58.48 US Dollars	0.00	Value & Qty
6	27101990	SOLVENT OIL { (a) White Spirit (b) OCS CUT (c) MINERAL TURPENTINE OIL (d) SLOP OIL	14898.810	K.G	662,997.00	14,507.60 US Dollars	0.00	Value & Qty
7	29291020	Toluene Di Isocyanate	3527.500	K.G	529,125.00	11,578.23 US Dollars	0.00	Value & Qty
8	38123090	Dibutyltin Dilaurate	3.690	K.G	2,691.00	58.88 US Dollars	0.00	Value & Qty
				Total	2,449,975.00	53,609.98		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2012-PC.II dated 19.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Alkyd Resin – 3151 (60%)	1 kg	1. Soya Fatty Acid	0.3620 kg
		2. Phthalic Anhydride	0.0630 kg
		3. Pentaerythritol	0.1215 kg
		4. Mix – Xylene	0.0026 kg
		5. Solvent Oil (Mineral Turpentine Oil / Slop Oil)	0.4040 kg
		6. Toluene Di Isocyanate	0.0957 kg
		7. Dibutyltin Dilaurate	0.0001 kg

7	Case No.:12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:26.12.2012
	Decision: A D/L No. 46011/71/2012-PC.II dated 03.09.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 07.09.2012, 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. The firm vide e-mail dated 04.12.2012 have requested to grant 15 days time for submission of information. The Committee considered the request of firm and grant them time upto 20.12.2012 for submission of information.			

Case No.:13/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved					
HQ File :01/87/050/00021/AM13/	RLA File :11/24/040/00015/AM12/	Lic.No/Date:1110026942 19.03.2012	Defer Date:					
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	39075000	62/0- POLY URETHENE ALKYD RESIN - 3151 (60%)	73720.000	K.G	6445025.00	144184.00 US Dollars		
				Total	6,445,025.00	144,184.00		
	ITCHS					CIF	Total exemption	Limiting Factor

Sl.No.	HS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	Value (Currency)	Exemption from Customs duty	(Value/Qty/Value & Qty)
1	38231119	Soya fatty acid	26708.760	K.G	1,468,981.58	32,863.12 US Dollars	0.00	Value & Qty
2	29173500	Phthalic Anhydride	4659.100	K.G	312,159.97	6,983.44 US Dollars	0.00	Value & Qty
3	29054290	PENTAERYTHRITOL	8956.980	K.G	779,257.26	17,433.05 US Dollars	0.00	Value & Qty
4	29024100	Mix Xylene	191.670	K.G	10,446.12	233.69 US Dollars	0.00	Value & Qty
5	28111920	Hypophosphorus Acid	36.860	K.G	5,344.70	119.57 US Dollars	0.00	Value & Qty
6	27101990	SOLVENT OIL { (a) White Spirit (b) OCS CUT (c) MINERAL TURPENTINE OIL (d) SLOP OIL	29797.620	K.G	1,936,845.56	43,329.88 US Dollars	0.00	Value & Qty
7	29291020	Toluene Di Isocyanate	7055.000	K.G	892,810.76	19,973.39 US Dollars	0.00	Value & Qty
8	38123090	Dibutyltin Dilaurate	7.370	K.G	5,713.30	127.81 US Dollars	0.00	Value & Qty
				Total	5,411,559.25	121,063.95		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/71/2012-PC.II dated 19.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyurethane Alkyd Resin – 3151 (60%)	1 kg	1. Soya Fatty Acid	0.3620 kg
		2. Phthalic Anhydride	0.0630 kg
		3. Pentaerythritol	0.1215 kg
		4. Mix – Xylene	0.0026 kg
		5. Solvent Oil (Mineral Turpentine Oil / Slop Oil)	0.4040 kg
		6. Toluene Di Isocyanate	0.0957 kg
		7. Dibutyltin Dilaurate	0.0001 kg

9	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:19.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.10.2012. Comments of D/o C&PC are awaited.			

10	Case No.:10/5/87-ALC1/2012	Party Name:D. R. COATS INK & RESINS PVT. LTD.	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00039/AM13/	RLA File :03/94/040/01073/AM12/	Lic.No/Date:0310689251 02.04.2012	Defer Date:12.12.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

11	Case No.:7/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/84/050/00058/AM13/	RLA File :03/95/040/00023/AM13/	Lic.No/Date:0310692366 26.04.2012	Defer Date:12.12.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information.			

Reply awaited from the firm.

12	Case No.:8/10/84-ALC3/2012	Party Name:SHANKAR PACKAGINGS LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/84/050/00059/AM13/	RLA File :03/95/040/00022/AM13/	Lic.No/Date:0310692364 26.04.2012	Defer Date:12.12.2012
	Decision: A D/L No. 46011/60/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:13/22/87-ALC1/2012		Party Name:FRONTIER TECHNOLOGIES PVT LTD		Meet No/Date:34/87-ALC1/2012 05.12.2012		Status: Approved		
HQ File :01/87/050/00185/AM13/		RLA File :05/23/040/00081/AM13/		Lic.No/Date:0510327418 15.06.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39201019	61/0- SEALS OF INSULATED PIPE OF VARIOUS SIZES CONTAINING: HOT MELT SEALANT STRIP 60,000 METER		60000.000	Meter	8620000.00	100000.00 Pound Sterling	
					Total	8,620,000.00	100,000.00	
Sl No	ITCHS	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from	Limiting Factor (Value/Qty/Value)

13

	Code						Customs duty	Value & Qty
1	39205199	Hot Melt Sealant Strip with Silicon Release Paper W = 33 mm + AND - 3 mm and THK = 1.4 mm + AND - 0.2 mm	63000.000	Meter	3,017,000.00	35,000.00 Pound Sterling	0.00	Value & Qty
				Total	3,017,000.00	35,000.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/39/2008-PC.II dated 26.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Insulated Pipes seals of various sizes containing hot melt Sealant strip	1 No.	Relevant hot melt sealant strip with silicone release paper	1.05 meter/meter content in export product

14	Case No.: 15/21/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00157/AM13/	RLA File :05/23/040/00070/AM13/	Lic.No/Date:0510327754 19.06.2012	Defer Date:12.12.2012
	Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

15	Case No.:4/22/87-ALC1/2012	Party Name:VISION POLYMER PVT LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00176/AM13/	RLA File :34/24/040/00080/AM13/	Lic.No/Date:3410034502 26.06.2012	Defer Date:12.12.2012
	Decision: A D/L No. 46011/114/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 and 16.11.2012 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

16	Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:26.12.2012
	Decision: DIPP vide letter dated 05.12.2012 has sought for following information: (i) It is observed from the copy of Acknowledgement (Part – II), dated 25.04.2012, that the item of manufacture / services to be rendered is specified as “Cutting of Rubber Waste Grawulated Friction.” This is contrary to the explanation given by the firm in their letter dated 18.10.2012. A clarification may be furnished by the firm. (ii) Complete list of plant & machinery already installed in the unit and the installed capacity of the unit for the manufacture of “Cutting of Rubber Waste Grawulated Friction” duly certified by a Chartered Engineer. In view of above, the Committee decided to call for above information from firm giving 15 days time for submission of information.			

Case No.:15/22/87-ALC1/2012	Party Name:BLS POLYMERS LTD.	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
HQ File :01/87/050/00187/AM13/	RLA File :05/23/040/00142/AM13/	Lic.No/Date:0510330280 23.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39019090	63/0- HALOGEN FREE FIRE RETARDENT COMPOUND GRANULES	25.000	M.T	3105000.00	57500.00 US Dollars
				Total	3,105,000.00	57,500.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	28183000	ALUMINIUM TRI HYDERATE POWDER	15.500	M.T	1,129,950.00	20,925.00 US Dollars	0.00	Value & Qty
2	39013000	ETHYLENE VINYL ACETATE (EVA) GRANULES	5.250	M.T	510,300.00	9,450.00 US Dollars	0.00	Value & Qty
3	39011010	LLDPE/ LDPE GRANULES	2.500	M.T	202,500.00	3,750.00 US Dollars	0.00	Value & Qty
4	39119090	U.V. STABILIZER POWDER	0.875	M.T	425,250.00	7,875.00 US Dollars	0.00	Value & Qty
5	29214290	ANTI OXIDENT POWDER	1.500	M.T	364,500.00	6,750.00 US Dollars	0.00	Value & Qty
6	28030010	CARBON BLACK POWDER	0.125	M.T	10,125.00	187.50 US Dollars	0.00	Value & Qty
				Total	2,642,625.00	48,937.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/103/2008-PC.II dated 15.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Halogen Free Fire Retardant Compounds Granules	1 kg	1. Aluminium Trihydrate	0.620 kg
		2. Ethylene Vinyl Acetate (EVA) Granules	0.210 kg
		3. LLDPE / LDPE Granules	0.100 kg
		4. U.V. Stabilizer	0.035 kg
		5. Antioxidant	0.060 kg
		6. Carbon Black	0.005 kg

18	Case No.:16/22/87-ALC1/2012	Party Name:ESTER INDUSTRIES LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00188/AM13/	RLA File :05/23/040/00143/AM13/	Lic.No/Date:0510330388 24.07.2012	Defer Date:12.12.2012
	Decision: A D/L No. 46011/115/2012-PC.II dated 27.09.2012 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 12.10.2012 giving 15 days time for submission of information. Reply still awaited from the firm.			

	Case No.:8/31/87-ALC1/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
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Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39059910	62/0- POLY VINYL PYRROLIDONE K 30	21000.000	K.G	6678000.00	119250.00 US Dollars
				Total	6,678,000.00	119,250.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29051490	1,4 BUTANEDIOL	24360.000	K.G	4,141,200.00	73,950.00 US Dollars	0.00	Value & Qty
2	29141000	AMMONIA ANHYDROUS	5250.000	K.G	157,500.00	2,812.50 US Dollars	0.00	Value & Qty
3	38151100	GBL CATALYST	15.750	K.G	31,500.00	562.50 US Dollars	0.00	Value & Qty
4	28491000	CALCIUM CARBIDE	27300.000	K.G	1,010,100.00	18,037.50 US Dollars	0.00	Value & Qty
5	28151110	POTTASium HYDROXIDE	315.000	K.G	25,200.00	450.00 US Dollars	0.00	Value & Qty
6	28470000	HYDROGEN PEROXIDE	630.000	K.G	15,120.00	270.00 US Dollars	0.00	Value & Qty
				Total	5,380,620.00	96,082.50		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/44/2010-PC.II dated 14.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Poly Vinyl Pyrollidone – 30 (PVP K – 30)	K	1 kg	1. 1 , 4 Butanediol	1.160 kg
			2. Ammonia Anhydrous	0.250 kg
			3. GBL Catalyst	0.00075 kg
			4. Calcium Carbide	1.30 kg
			5. Potassium Hydroxide	0.0150 kg
			6. Hydrogen Peroxide	0.030 kg

20	Case No.:11/22/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00183/AM13/	RLA File :10/24/040/00040/AM13/	Lic.No/Date:1010050818 07.08.2012	Defer Date:26.12.2012
	Decision: A D/L was issued by DIPP to firm on 27.11.2012. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

21	Case No.:4/23/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00198/AM13/	RLA File :04/24/040/00062/AM10/	Lic.No/Date:0410138816 13.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012	Status: Deferred
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22			05.12.2012	
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

23	Case No.:21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

24	Case No.:4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

25	Case No.:22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

26	Case No.:3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date:19.12.2012
	Decision: A D/L No. 46011/26/2012-PC.II dated 08.10.2012 was issued by D/o C&PC to firm. This was followed by Reminder to firm on 12.10.2012 giving 15 days time for submission of information. Reply awaited from firm.			

Case No.:10/34/87-ALC1/2012		Party Name:BALAJI AMINES LIMITED		Meet No/Date:34/87-ALC1/2012 05.12.2012		Status: Approved																																																																						
HQ File :01/87/050/00288/AM13/		RLA File :31/83/040/00101/AM13/		Lic.No/Date:3110055725 07.09.2012		Defer Date:																																																																						
Application: Request is for adhoc norms for following: <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>EXPORT ITEM</th><th>Qty</th><th>UOM</th><th>FOB/FOR (Rs.)</th><th colspan="2">FOB/FOR (in Currency of realisation)</th></tr><tr><td>1</td><td>39059910</td><td>62/0- POLYVINYL PYRROLIDONE K 30</td><td>10000.000</td><td>K.G</td><td>3300000.00</td><td colspan="2">58928.57 US Dollars</td></tr><tr><td></td><td></td><td></td><td></td><td>Total</td><td>3,300,000.00</td><td colspan="2">58,928.57</td></tr></table> <table><tr><th>Sl.No.</th><th>ITCHS Code</th><th>IMPORT ITEM</th><th>Qty</th><th>UOM</th><th>CIF (Rs.)</th><th>CIF (Currency)</th><th>Total exemption from Customs duty</th><th>Limiting Factor (Value/Qty/Value & Qty)</th></tr><tr><td>1</td><td>29051490</td><td>1,4 BUTANEDIOL</td><td>11600.000</td><td>K.G</td><td>1,972,000.00</td><td>35,214.29 US Dollars</td><td>571,880.00</td><td>Value & Qty</td></tr><tr><td>2</td><td>29141000</td><td>AMMONIA ANHYDROUS</td><td>2500.000</td><td>K.G</td><td>75,000.00</td><td>1,339.29 US Dollars</td><td>21,750.00</td><td>Value & Qty</td></tr><tr><td>3</td><td>38151100</td><td>GBL CATALYST</td><td>7.500</td><td>K.G</td><td>15,000.00</td><td>267.86 US Dollars</td><td>4,350.00</td><td>Value & Qty</td></tr><tr><td>4</td><td>28491000</td><td>CALCIUM CARBIDE</td><td>13000.000</td><td>K.G</td><td>481,000.00</td><td>8,589.29 US Dollars</td><td>139,490.00</td><td>Value & Qty</td></tr></table>								Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		1	39059910	62/0- POLYVINYL PYRROLIDONE K 30	10000.000	K.G	3300000.00	58928.57 US Dollars						Total	3,300,000.00	58,928.57		Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)	1	29051490	1,4 BUTANEDIOL	11600.000	K.G	1,972,000.00	35,214.29 US Dollars	571,880.00	Value & Qty	2	29141000	AMMONIA ANHYDROUS	2500.000	K.G	75,000.00	1,339.29 US Dollars	21,750.00	Value & Qty	3	38151100	GBL CATALYST	7.500	K.G	15,000.00	267.86 US Dollars	4,350.00	Value & Qty	4	28491000	CALCIUM CARBIDE	13000.000	K.G	481,000.00	8,589.29 US Dollars	139,490.00	Value & Qty
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)																																																																						
1	39059910	62/0- POLYVINYL PYRROLIDONE K 30	10000.000	K.G	3300000.00	58928.57 US Dollars																																																																						
				Total	3,300,000.00	58,928.57																																																																						
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)																																																																				
1	29051490	1,4 BUTANEDIOL	11600.000	K.G	1,972,000.00	35,214.29 US Dollars	571,880.00	Value & Qty																																																																				
2	29141000	AMMONIA ANHYDROUS	2500.000	K.G	75,000.00	1,339.29 US Dollars	21,750.00	Value & Qty																																																																				
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4	28491000	CALCIUM CARBIDE	13000.000	K.G	481,000.00	8,589.29 US Dollars	139,490.00	Value & Qty																																																																				

5	28151110	POTTASIMUM HYDROXIDE	150.000	K.G	12,000.00	214.29 US Dollars	3,480.00	Value & Qty
6	28470000	HYDROGEN PEROXIDE	300.000	K.G	7,200.00	128.57 US Dollars	2,088.00	Value & Qty
				Total	2,562,200.00	45,753.59		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/44/2010-PC.II dated 14.11.2012, following adhoc norms are **approved**:

EXPORT ITEM		QTY	IMPORT ITEM	QTY
Poly Vinyl Pyrollidone K – 30 (PVP K – 30)	K	1 kg	1. 1 , 4 Butanediol	1.160 kg
			2. Ammonia Anhydrous	0.250 kg
			3. GBL Catalyst	0.00075 kg
			4. Calcium Carbide	1.30 kg
			5. Potassium Hydroxide	0.0150 kg
			6. Hydrogen Peroxide	0.030 kg

28	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:19.12.2012

Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.

29	Case No.:5/31/87-ALC1/2012	Party Name:ASHA CELLULOSE (I) PVT LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00257/AM13/	RLA File :03/94/040/00503/AM13/	Lic.No/Date:0310709278 17.09.2012	Defer Date:19.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

30	Case No.:2/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00254/AM13/	RLA File :03/95/040/00458/AM13/	Lic.No/Date:0310709932 21.09.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.			

31	Case No.:3/31/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00255/AM13/	RLA File :03/95/040/00459/AM13/	Lic.No/Date:0310709928 21.09.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.			

	Case No.:1/31/87-ALC1/2012	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Approved
	HQ File :01/87/050/00253/AM13/	RLA File :03/95/040/00457/AM13/	Lic.No/Date:0310710773 27.09.2012	Defer Date:
	Application: Request is for adhoc norms for following:			

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>				<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39232100	63/0- POLYETHYLENE WHITE OPAQUE PRINTED BAGS (CONTAINING 70% LLDPE,22% LDPE AND 8% WHITE MASTER BATCH) LANUNDRY BAGS FOR HOTEL IN VARIOUS SIZES				250000.000	K.G	36647250.00	655000.00 US Dollars
							Total	36,647,250.00	655,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39011010	LLDPE GRANULES POLYMER PROPERTIES : MELT FLOW INDEX, VALUE : 0.8 TO 2.5, UNIT : g/10 min., TEST METHOD : ASTM D-1238.	183750.000	K.G	17,477,381.00	312,375.00 US Dollars	4,034,047.00	Value & Qty
2	39011010	LDPE GRANULES POLYMER PROPERTIES : MELT FLOW INDEX, VALUE : 0.5 TO 4.0, UNIT: g/10 min., TEST METHOD : ASTM D-1238.	57750.000	K.G	5,492,891.00	98,175.00 US Dollars	1,267,873.00	Value & Qty
3	32061900	WHITE MASTER BATCH (CONTAINING 70% TITANIUM DIOXIDE AND 30% LDPE) MASTER BATCH PROPERTIES : MELT FLOW INDEX, Value :21.0, UNIT :g/10 min.	21000.000	K.G	4,699,800.00	84,000.00 US Dollars	1,369,499.00	Value & Qty
				Total	27,670,072.00	494,550.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/65/2006-PC.II dated 05.11.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene White Opaque Printed Bags (containing 70% LLDPE, 22% LDPE and 8% White Master Batch) Laundry Bags for Hotel in various sizes	1 kg	1. LLDPE Granules	0.735 kg
		2. LDPE Granules	0.231 kg
		3. White Master Batch (containing 70% Titanium Dioxide and 30% LDPE)	0.084 kg

33	Case No.: 8/34/87-ALC1/2012	Party Name:ARMOR PLAST LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00286/AM13/	RLA File :07/24/040/00270/AM13/	Lic.No/Date:0710091000 27.09.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.11.2012. Comments of D/o C&PC are awaited.			

34	Case No.: 9/34/87-ALC1/2012	Party Name:ARMOR PLAST LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00287/AM13/	RLA File :07/24/040/00271/AM13/	Lic.No/Date:0710090994 27.09.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.11.2012. Comments of D/o C&PC are awaited.			

35	Case No.: 7/31/87-ALC1/2012	Party Name:SUPREME PETROCHEM LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00259/AM13/	RLA File :03/95/040/00108/AM13/	Lic.No/Date:0310710868 28.09.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

36	Case No.: 3/34/87-ALC1/2012	Party Name:ROOP RUBBER MILLS LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00281/AM13/	RLA File :05/24/040/00223/AM13/	Lic.No/Date:0510336514 04.10.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 16.11.2012. Comments of DIPP are awaited.			

37	Case No.: 9/31/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00261/AM13/	RLA File :04/24/040/00248/AM12/	Lic.No/Date:0410140352 09.10.2012	Defer Date:19.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2012. Comments of D/o C&PC are awaited.			

38	Case No.: 7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:19.12.2012
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

39	Case No.: 2/34/87-ALC1/2012	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00280/AM13/	RLA File :05/24/040/00246/AM13/	Lic.No/Date:0510337512 19.10.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 16.11.2012. Comments of D/o C&PC are awaited.			

40	Case No.:4/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00282/AM13/	RLA File :10/24/040/00054/AM13/	Lic.No/Date:1010051611 23.10.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 16.11.2012. Comments of DIPP are awaited.			

41	Case No.:5/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00283/AM13/	RLA File :10/24/040/00055/AM13/	Lic.No/Date:1010051612 23.10.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 16.11.2012. Comments of DIPP are awaited.			

42	Case No.:6/34/87-ALC1/2012	Party Name:MALAYA RUB-TECH INDUSTRIES	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00284/AM13/	RLA File :10/24/040/00056/AM13/	Lic.No/Date:1010051613 23.10.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to DIPP on 16.11.2012. Comments of DIPP are awaited.			

43	Case No.:1/34/87-ALC1/2012	Party Name:CATERPILLAR SIGNS PVT LTD	Meet No/Date:34/87-ALC1/2012 05.12.2012	Status: Deferred
	HQ File :01/87/050/00279/AM13/	RLA File :08/24/040/00277/AM13/	Lic.No/Date:0810116195 07.11.2012	Defer Date:12.12.2012
	Decision: A copy of application has been forwarded to D/o C&PC on 27.11.2012. Comments of D/o C&PC are awaited.			

Meeting ended with thanks to Chair and all participants.
